

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 223
Company Appeal-71/252/2023
RA- 10/2024

IN THE MATTER OF:

Purest Living Pvt. Ltd. & Ors.

...

Applicant/Petitioner

Versus

RoC

...

Respondent

Under Section: 252 (1)

Order delivered on 05.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant

: Adv. Neha Jain in RA-10/2024

For Income Tax

: Sr. Adv. Puneet Rai, Adv. Rishabh Nangia, Adv.

Department

Ashvini Kumar, Adv. Nikhil Jain

HYBRID HEARING (PHYSICAL & VC)

ORDER

RA-10/2024: The prayer made in the application for restoration of Company Appeal-71/252/2023 is not opposed by the Jurisdictional Assessing Officer, Income Tax. There is no appearance on behalf of the RoC. The Ld. Counsel appearing for the Applicant submitted that there was communication gap between the previous Counsel and the Applicant and she has been engaged in the matter by the client afresh. Since according to the Ld. Counsel for the Applicant, the Appellant could not be represented on account of lapse of the counsel, in the interest of justice, **the RA is allowed and the appeal is restored** to its original position.

List the appeal for consideration on 07.06.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)